

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,

ALLAHABAD BENCH, ALLAHABAD.

....

ORIGINAL APPLICATION NO. 1105 of 2000.

this the 20th day of April 2001.

HON'BLE MR. RAFIQ UDDIN, MEMBER (J)

Smt. Vimla Devi, W/o late Sri Ram Vilas Singh, Resident of Village & P.O. Badausanda, Tehsil Sakalodiha, District Chandauli,

Applicant.

By Advocate : Sri A.N. Rai.

Versus.

Government of India, Ministry of Defence, through its Defence Secretary, New Delhi.

2. Senior General Manager, Gun Carriage Factory, Jabalpur, under Government of India, Ministry of Defence.

Respondents.

By Advocate : Sri M. Kumar.

ORDER (ORAL)

The applicant, who is widow of late Ram Vilas Singh has filed this O.A. seeking directions to the respondents to appoint her son on suitable post on compassionate grounds. The aforesaid Ram Vilas Singh died on 27.11.98 in harness while he was working as Examiner H.S. II, Indian Ordnance Factory, Jabalpur. The application of the applicant for seeking compassionate appointment has been rejected vide order dated 2.6.2000 by the respondents on the ground that the applicant has already received a sum of Rs. 462855/- as retiral benefits and she has also been receiving the family pension @ Rs. 3381/- per month. It is also stated by the respondents that the deceased was ^{survived} ~~served~~ by two adult sons, one of them married, leaving separately and another son of the deceased is aged about 28 years. Therefore, the claim of the applicant for compassionate appointment was not found ~~stified~~ justified.

2. I have heard the learned counsel for the parties and have also gone through the pleadings on record.

3. The learned counsel for the applicant has drawn my attention towards the decision of the Hon'ble Supreme Court in the case of Balbir Kaur & Another vs. Steel Authority of India Limited & Others (2000 (2) LBESR SC 503) in which it was observed that the Family Benefit Scheme cannot be in any way equated with the benefit of compassionate appointments. The sudden jerk in the family by reason of the death of the bread-earner can only be absorbed by some lump sum amount being made available to the family. In the present case, it is an admitted that one son of the applicant, who is aged about 28 years old with 8th standard passed, is un-employed. It is accordingly directed that the respondents should re-consider the case of the applicant for appointment on compassionate grounds of her unemployed son. The necessary orders will be passed within a period of four months from the date of communication of this order. The O.A. stands disposed of as above. No costs.

Ranjithan
MEMBER (J)

GIRISH/-